

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No.107/2007

In the matter of

Petition for direction to U.P Power Corporation Ltd (UPPCL) for payment of compensation amount to M.P Power Trading Co. Ltd (MPTRADECO) due to retention of MP's share of power/non-supply of it from Rihand and Matatila Hydel Power Stations to MPSEB and resumption of MP's share of power from Rihand and Matatila Hydel Power Stations.

And in the matter of

Madhya Pradesh Power Trading Company Ltd., Jabalpur. **Petitioner**

Vs

1. Principal Secretary, Energy Department, Govt. of UP, Lucknow
2. Chairman, UP Power Corporation Ltd., Lucknow
3. Chairman, UP Jal Vidyut Nigam Ltd., Lucknow

.... **Respondents**

The following were present:

1. Shri G. Umapathy, Advocate, MPPTCL
2. Shri Vishal Anand, Advocate, UPPCL
3. Shri B.S.Goel, UPJVNL

**ORDER
(DATE OF HEARING: 13.5.2008)**

The learned counsel for the second respondent has requested for time for two weeks to file its reply. Request has not been opposed by the learned counsel for the petitioner.

2. The second respondent may file its reply by 27.5.2008 with an advance copy to the petitioner who may file its rejoinder, if any, by 10.6.2008.

3. Learned counsel for the petitioner strenuously urged that the respondents should be directed to make certain provisional payments in the interregnum. As the matter is being re-notified for hearing after a short interval, we do not consider it necessary to give any directions in this regard at this stage.

4. Meanwhile the parties shall make efforts for reconciliation of the amounts claimed in the petition.

5. List on 8.7.2008 for further directions.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER
New Delhi dated the 16th May, 2008

Sd/-
(BHANU BHUSHAN)
MEMBER